



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 23rd October, 2019

SRO 636 -Whereas on 18.01.2019, SI Harwindar Singh No. 109274-ARP of Police Component Kupwara approached P/S Kupwara along with written compliant for registration of FIR to the effect that the complainant along with other nafri were performing Naka duties at Batargam Chowk and they found a person wandering in suspicious condition trying to hide on seeing the Police party, who was apprehended and on his personal search a live grenade, cell phone, 02 ID cards and a note of 200 Rupees Indian currency were recovered. from his possession. On preliminary questioning, he deposed his name as Mohammad Aslam Beigh S/O Nazir Ahmad Beigh R/O Maidanpora Lolab. He further revealed that he was affiliated with JeM outfit and on their directions he was about to lob the grenade on security forces/police to create terror among general public.; and

2. Whereas, a case FIR No. 06/2019 U/S 5/25 A Act 13, 18 ULA (P) Act, 04 Exp. Sub Act was registered in P/S Kupwara and investigation set into motion; and

3. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused person namely; Mohammad Aslam Beigh S/o Nazir Ahmad Beigh R/o Maidanpora Lolab under sections 5/25 A.Act,04 Exp.Sub Act, 13 & 18 of the Unlawful Activities (Prevention) Act 1967;and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

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5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely; Mohammad Aslam Beigh S/o Nazir Ahmad Beigh R/o Maidanpora Lolab for the commission of offences punishable U/S 13 & 18 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 06/2019 of Police Station Kupwara.

By order of the Government of Jammu and Kashmir.

Sd/-

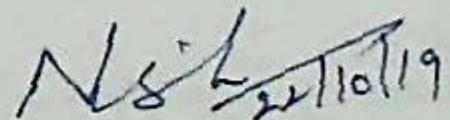
Principal Secretary to the Government
Home Department

No. Home/Pros/136/2019

Dated: 23.10.2019

Copy to:-

1. Director General of Police, J&K Srinagar. This has reference to his letter No. Legal/San- 43/S/2019/47486-88 dated 01.08.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government
Home Department